

HIGH COURT FOR THE STATE OF TELANGANA

R.O.C.No.5726/OP CELL/2024

Date: 03-09-2024

CIRCULAR

Sub: District Judiciary - Observance of office timings scrupulously by the Judicial Officers in the State - Instructions issued earlier - Reiterated - Regarding.

- Ref: 1. High Court's D.O.Lr.No.4007/1992/B.Spl. Dt.17.07.1992
2. High Court's Circular in ROC.No.5653/OP CELL-E/1999, Dt. 18.12.1999.
3. High Court's Circular in ROC.No.1872/OP CELL-E/2003, Dt. 16.04.2003.
4. High Court's D.O.Lr.No.2701/OP CELL-E/2009, Dt. 25.08.2009.
5. High Court's letter in ROC.No.2399/OP CELL-E/2011, Dt. 08.08.2011.
6. High Court's Circular in ROC.No.2399/OP CELL-E/2011, Dt. 12.07.2012.
7. High Court's Circular in ROC.No.2399/OP CELL-E/2011, Dt. 16.04.2013.
8. High Court's Circular in ROC.No.2399/OP CELL-E/2011, Dt.12.06.2014.
9. High Court's Circular in ROC.No.2399/OP CELL-E/2011, Dt. 04.12.2014.
10. High Court's Circular in ROC.No.4415/OP CELL-E/2015, Dt. 15.09.2015.
11. High Court's Circular in ROC.No.2547/OP CELL-E/2006, Dt. 01.06.2016.
12. High Court's Circular in ROC.No.3009/OP CELL/2019, Dt. 25.09.2019.
13. High Court's Circular in ROC.No.3009/OP CELL/2019, Dt. 24.12.2019.
14. High Court's Circular in ROC.No.4840/2018-B.Spl., Dt. 09.12.2021.
15. High Court's Circular in ROC.No.4840/2018-B.Spl., Dt. 21.07.2022.
16. High Court's Circular in ROC.No.1636/OP CELL/2024, Dt. 14.03.2024.

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In the National Conference of District Judiciary organized by the Hon'ble Supreme Court on 31st August and 1st September, 2024, the topic Case Flow Management and Arrears in Courts is dealt and it is emphasized that the Judicial Officers shall adhere to the court timings strictly to improve their disposals in order to bring down the accumulated pendency.

Attention of all the Unit Heads and Judicial Officers is invited to circulars in the references cited, whereby they were directed to follow the court hours strictly from 10.30 AM to 2.00 PM and from 2.30 to 5.00 PM, and not to leave the court premises during the lunch hours, engaging themselves with judicial work by posting sufficient number of cases every day.

Therefore, the High Court while reiterating the circular instructions under the references cited, hereby directs all the Judicial Officers to follow the court timings, punctuality scrupulously and render devoted service, do the entire judicial work on the bench during court hours. All the Unit Heads are further directed to ensure that the circular instructions are followed by the officers working under their control in true letter and spirit without any deviation.

Instances of violation of above instructions will be viewed seriously and will entail initiation of disciplinary action against the officers concerned.

Receipt of the circular may be acknowledged.


3/5/24
REGISTRAR GENERAL
FAC. REGISTRAR (VIGILANCE)

To

All Unit Heads in the State of Telangana (with a request to communicate the same to all the Judicial Officers working in their unit)

Copy to:

- 1) The Principal Secretary to the Hon'ble the Chief Justice (for placing the same before the Hon'ble Chief Justice for kind perusal).
- 2) The Personal Secretary to the Hon'ble Administrative Judges (for placing the same before the Lordships' kind perusal).
- 3) The Registrar General and all the Registrars, High Court for the State of Telangana.
- 4) The Director, Telangana State Judicial Academy, Secunderabad.
- 5) The Section Officer, Special Officers' Section (for codification)
- 6) The Section Officer, 'E' Section (for information)